

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
RAJYA SABHA
QUESTION NO 09.11.2010
ANSWERED ON
FINANCIAL AID TO BIHAR .

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SHRI MOHAN SINGH

Will the Minister of COALCOALCOALCOALFINANCE be pleased to state :-

- (a) the amount provided to Bihar during last three years for regional development, construction of highways and natural calamity relief, year-wise;
- (b) whether the State Government of Bihar had utilized the said amount within the prescribed period;
- (c) whether the Comptroller and Auditor General had audited the utilization of the said amount; and
- (d) if so, the facts that came to light after the audit;
- (e) whether the district treasuries of certain districts had submitted the utilization report of funds to the Government; and
- (f) if not, the reasons therefor and the action taken by the Central Government in this regard?

ANSWER

MINISTER OF STATE IN MINISTRY OF FINANCE

SHRI NAMO NARAIN MEENA

(a) Year-wise details of releases by Ministry of Road Transport and Highways and Department of Expenditure are annexed at Table-I.

(b), (c), (d), (e) and (f) The details of releases by the Government of India and expenditure thereof, as intimated by the Office of the Comptroller & Auditor General of India (C&AG), is annexed at Table-II. As informed by the Office of the C&AG, in the absence of utilization certificates, expenditure out of Backward Region Grant Fund released by Government has not been ascertained. Audit observations on the expenditure under Rashtriya Sam Vikas Yojana, construction of National Highways and Natural Calamity Relief include delayed releases to the districts, expenditure on prohibited works, excess payment, substandard / incomplete works, drawal of funds without immediate requirement, non submission of details of funds drawn on Abstract Contingent Bills, payment to ineligible persons and excess payment for damaged houses.

The prescribed procedure in such cases is for the State Government to reconcile the position and take corrective action, wherever required.